

IN THE HIGH COURT OF JHARKHAND, RANCHI

Cr.M.P. No. 628 of 2021

D.K.Pandey @ Deepak Kumar Pandey and Others

..... Petitioners

-- Versus --

The State of Jharkhand and Anr.

..... Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners :- Mr. Amitabh, Advocate

For the State :- Mrs. Niki Sinha, Spl.PP

For the O.P.No.2 :- Mr. Rajiv Nandan Prasad, Advocate

4/09.09.2021 This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

The learned counsel appearing for the petitioners submits that the petitioners are ready to pay the amount so far the petitioners are concerned. He submits that the amount claimed on behalf of the witnesses, the petitioners are not ready as those witnesses are not before the court. Prima facie it appears that they are entitled for the amount of their claim and not the O.P.No.2 of this case.

Mr. Rajiv Nandan Prasad, the learned counsel for the O.P.No.2 will take instruction in this regard and will assist the Court on the next date.

Post on 29.09.2021.

Interim order dated 07.04.2021 is extended till the next date.

(Sanjay Kumar Dwivedi, J)

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